

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO.660/2020

AZAM KHAN

Plaintiff

Versus

SHAKILA & OTHERS

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/09/2020

File is taken up today on an urgent application filed u/s 151 CPC seeking urgent hearing on an earlier date.

Present: - Sh. P.K. Nayyar, counsel for plaintiff.

It is stated that on 31/08/2020 Ld. Counsel for plaintiff could not appear as he was busy in other matter and, therefore, arguments on injunction application could not be heard. It is further stated that defendants are trying to dispossess the plaintiff from the suit property and are trying to grab his valuable items.

The next date in the matter is 28/09/2020 and the counsel for plaintiff states that by then the suit might become infructuous.

In these circumstances, it is appropriate that the matter be heard earlier. The application is disposed off accordingly.

Now, the matter would be heard on 14/09/2020 and the earlier dater of 28/09/2020 stands cancelled.

Let a notice be issued to the defendants and they also be informed by the Reader/Ahlmad of this court to attend the hearing on 14/09/2020. Let a copy of this order be also sent through e-mail to the counsel for defendants.

Put up for arguments on injunction application on 14/09/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/09/2020